

Listed on : 06.03.2025  
Court No. : 5  
Item No. : 119

**SECTION III  
IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION**

**CIVIL APPEAL NO. 14306 OF 2024**

**WITH**

**INTERLOCUTORY APPLICATION NO. 150947/2023**

**(APPLICATION FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)**

**WITH**

**INTERLOCUTORY APPLICATION NO. 421/2024**

**(APPLICATION FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)**

**WITH**

**INTERLOCUTORY APPLICATION NO. 6928/2024**

**(APPLICATION FOR APPROPRIATE ORDERS/DIRECTIONS)**

**WITH**

**INTERLOCUTORY APPLICATION NO. 6932/2024**

**(APPLICATION FOR PERMISSION TO APPEAR AND ARGUE IN PERSON)**

**WITH**

**INTERLOCUTORY APPLICATION NO. 7945/2024**

**(INTERVENTION APPLICATION)**

**AND**

**CIVIL APPEAL NO. 14307 OF 2024**

**THE PROVIDENT INVESTMENT CO. LTD**

**....APPELLANT**

**Versus**

**HEMLATA VIJYASINGH VED(DEAD) THROUGH LRS. AND ORS.**

**..RESPONDENTS**

**OFFICE REPORT**

1. The Civil Appeal 14306 of 2024 arising out of SLP (C) 8953 of 2024 and Civil Appeal 14307 of 2024 arising out of SLP(C) 8969 of 2024 was lastly listed before the Hon'ble Court on 12.02.2025 and the Hon'ble Court was pleased to pass the following Order.

**" These are leave granted matters .**

**List these appeals on 6th March, 2025."**

2. There are 11 respondents in Civil Appeal 14306 of 2024 and there are 10 respondents in Civil Appeal No. 14307 of 2024. Status as regards service position is as under:

<b>CIVIL APPEAL 14306 OF 2024</b>			
<b>Name of Parties</b>	<b>Notice issued on</b>	<b>Notice served on</b>	<b>Status</b>
Respondent No. 1,4,5,6,9	26.09.2024	Through Advocate	Served
Respondent No.2,3,7,8	26.09.2024	28.09.2024	Served
Respondent No.10	26.09.2024	30.09.2024	Served
Respondent No.11	26.09.2024		Unserved. Advocate has not filed fresh address of the Respondent and has not filed fresh spare copies hence NLPA could not be issued.

<b>CIVIL APPEAL 14307 OF 2024</b>			
<b>Name of Parties</b>	<b>Notice issued on</b>	<b>Notice served on</b>	<b>Status</b>
Respondent No.1,4,5,6	27.09.2024	Through Advocate	Served
Respondent No.2,3,7,8,9	27.09.2024	01.10.2024	Served
Respondent No.10	27.09.2024	30.09.2024	Served

3. The status of parties and pleadings as regards the appeal is as under:

<b>CIVIL APPEAL 14306 OF 2024</b>					
<b>Name of Parties</b>	<b>Vakalatnama filed by Advocate on-recod</b>	<b>Counter Affidavit filed at SLP stage on</b>	<b>Rejoinder Affidavit filed at SLP stage on</b>	<b>Page No(s)</b>	<b>Remarks</b>
Respondent No. 1,4,5,6	EC Agrawala	22.07.2024		1-144	Separate paperbook
Respondent No. 2,3,10,11					
Respondent No. 7 and 8	Sujeeta Shrivastava	24.11.2024		1-10	Separate paperbook
Respondent No. 9	M. K. Maroria				
Petitioner No. 1	Pashupathi Nath Razdan		04.09.2024	1-14	Separate paperbook
<b>CIVIL APPEAL 14307 OF 2024</b>					
<b>Name of Parties</b>	<b>Vakalatnama filed by Advocate on-recod</b>	<b>Counter Affidavit filed at SLP stage on</b>	<b>Rejoinder Affidavit filed on</b>	<b>Page No(s)</b>	<b>Remarks</b>
Respondent Nos. 1,4,5,6	E. C. Agrawala	22-07-2024		1-4	Separate paperbook

Respondent Nos. 2,3,7,8,9,10					
Petitioner No. 1	Pashupathi Nath Razdan				

4. The status of applications/affidavits/documents filed by the parties, subsequent to the filing of appeal, is as under:

<b>CIVIL APPEAL 14306 OF 2024</b>						
<b>S.No.</b>	<b>Appln. No.</b>	<b>Name of Advocate on record</b>	<b>Filed on</b>	<b>Description of Application/Affidavit/Document</b>	<b>Page No.</b>	<b>Remarks</b>
1	150947/2023	Pashupathi Nath Razdan	03-08-2023	Permission to file additional documents/facts/annexures	1-251	Separate paperbook
2	421/2024	Pashupathi Nath Razdan	02-01-2024	Permission to file additional documents/facts/annexures	1-186	Separate paperbook
3	6928/2024	Intervenor-in-Person	09-01-2024	Appropriate orders/directions	1-16	Separate paperbook
4	6932/2024	Intervenor-in-Person	09-01-2024	Permission to appear and argue in person	1-7	Separate paperbook
5	7945/2024	Intervenor-in-Person	10-01-2024	Intervention application	1-13	Separate paperbook
6	24002/2024	Pashupathi Nath Razdan	30-01-2024	Written submission/statement	1-4	Separate paperbook
<b>CIVIL APPEAL 14307 OF 2024</b>						
No pending applications in this matter						

5. Service is incomplete on Respondent No. 11 in Civil Appeal 14306 of 2024. Rest all respondents of all matters are duly served.

6. Notice of hearing to proposed intervenor in person has been sent through e-mail on 25<sup>th</sup> February 2025.

7. Mr. M K Maroria, Advocate has not filed any documents on behalf of CBI as required by Hon'ble Court's Order dated 09.04.2024.

8. I.A. for permission to appear and argue in-person was placed before the Ld. Registrar (Judl. Listing) and the report of the same has already been included.

9. The appeals along with the applications above-mentioned are listed before the Hon'ble Court with this office report.

Dated this 3<sup>rd</sup> March 2025

**ASSISTANT REGISTRAR**

**Copy To:**

**Pashupati Nath Razdan, Advocate**

**E.C Agrawala, Advocate**

**M.K Maroria, Advocate**

**Sujeeta Srivastava, Advocate**

**Atul V Borikar, Proposed intervenor in person**

**ASSISTANT REGISTRAR**